



2026:AHC:30208-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 93 of 2026

Sunil Singh

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	: Rajneesh Kumar Srivastava, Smt. Priyanka Srivastava
Counsel for Respondent(s)	: Jagdish Pathak (S.C.), Vivek Mishra, Nagendra Nath Mishra

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking execution of orders passed under Section 67 of the U.P. Revenue Code, 2006 ('the Code').
2. The petitioner has annexed 56 orders passed under Section 67 of the Code and has sought their execution by filing the present petition.
3. Besides the fact that filing of a PIL seeking execution of orders passed under Section 67 of the Code cannot be countenanced, the petitioner has chosen not to implead a single affected person as party respondent to the present petition. Further, no indication has been made whether any inquiry has been conducted regarding any challenge to the orders passed under Section 67 of the Code, inasmuch as counsel appearing for a proposed applicant has indicated that several writ petitions challenging the orders passed under Section 67 of the Code are pending consideration before this Court wherein said orders have been stayed.
4. Further allegations have been made that the petition essentially has been filed for the purpose of extorting money from the villagers whose houses/land are involved in the orders passed under Section 67 of the Code.
5. Counsel for the petitioner, on the last occasion, was directed to obtain instructions regarding the suppression, today, counsel for the petitioner

prays for withdrawal of the petition, which necessarily supports the allegations made by the counsel appearing for the proposed applicant/respondent.

6. Filing of PILs, without undertaking due inquiry and suppressing material facts, cannot be permitted. The petition is therefore, **dismissed**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 11, 2026

AHA/Jyotsana